IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

OA 764 of 1996 ·

Date of Order: 15-09-2004

Present: Hon'ble Mr. D.C. Verma, Vice-Chairman

Hon'ble Mr. Sarweshwar Jha, Administrative Member

Kamal Krishna Ghosh

-VS-

Eastern Railway

For the Applicant: Mr. B.C. Sinha, Counsel For the Respondents: Mr. P.K. Arora, Counsel

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Heard the Ld. Counsel for both the parties. During the course of argument, it has transpired that the benefits of second re-structuring are available to a retired person also as per the instructions of the Railway Board, and that such benefits should have been extended to the applicant also who held a lien in the post of Sr. ASM at Dhanbad while being away on deputation as Announcer at Howrah. It has to be clarified whether such benefits could be given to an employee who retired from an ex-cadre post. It also needs to be brought forward by the respondents whether any notice had been given to the applicant at the time of considering the eligible candidates for extending the benefits of second restructuring in the case of the applicant and whether he had been asked to come back to his cadre post before such benefits could be extended to him.

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- As this is a very old case and as most of the aspects of the case are covered under the instructions as relied upon by the two parties, the respondents are directed to make available the relevant information as referred to hereinabove on the next date. During the course of argument, both the parties were also asked to produce the letter of appointment to the post of Announcer which the applicant is reported to have got on his own volition.
- 3. Accordingly, the matter stands adjourned to 21-9-2004 for hearing.
- 4. A plain copy of this order be handed over to the Ld. Counsel for both the parties.

Member(A)

Vice-Chairman

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